

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.06.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/33/7/AMR/2019	Under Liquidation	7 of IBC	Canara Bank Vs Transstroy (India) Ltd. (Under Liquidation)
	IA(IBC)/389/2022 in IA(IBC)/69/2021	Rule 40 r/w 11 of NCLT Rules	Mr. Cherukuri Sridhar Vs. Dr. G.V. Narasimha Rao, Liquidator of M/s Transstroy (India) Limited & EY Restructuring LLP
	IA(IBC)/69/2021		Cherukuri Sridhar Vs. G.V.Narasimha Rao & EY Restructuring LLP

**ORDER**

**IA (IBC)/389/2022 in IA (IBC)/69/2021:**

**Present:** Mr. N. Kumarswamy, Ld. Counsel for the Applicant.

Mr. Pradeep Joy, Ld. Counsel for R1.

For filing written submissions of both the parties, list the matter on 09.07.2024.

**IA (IBC)/69/2021:**

**Present:** Mr. N. Kumarswamy, Ld. Counsel for the Applicant.

Mr. Pradeep Joy, Ld. Counsel for R1.

Written submissions of the Applicant filed. For filing written submissions of the Respondents, list the matter on 09.07.2024.

Sd/-

SANJAY PURI  
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)